

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

IA No. 60 of 2016 in Appeal No. 221 of 2014

Dated : 2nd May, 2016

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

Mula Paravara Electric Co-operative Society Ltd.

.... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant (s) : Mr. Hasan Murtaza

Counsel for the Respondent (s) : Mr. Buddy A. Ranganadhan,
Mr. S. Venkatesh,
Mr. D.V.Raghu Vamsy for R-1
Ms. Pooja Nuwal for R-2

ORDER

Learned counsel for the rival parties candidly admits that the order of the State Commission regarding valuation in question is been issued today itself. This fact has specifically been admitted by Mr. Buddy Ranganadhan, appearing for the State Commission, hence, there is no question of doubting the undertaking given by the learned State Commission. The appeal has already been decided hence, there is no question of passing any further order.

Consigned to record room.

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

sh/kt